

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 03.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/403/2023, IA (IBC)/414/2023 in Company Petition IB/220/2022
NAME OF THE COMPANY	NCC Infrastructure Holdings Ltd
NAME OF THE PETITIONER(S)	Axis Bank Ltd
NAME OF THE RESPONDENT(S)	NCC Infrastructure Holdings Ltd
UNDER SECTION	7 of IBC

ORDER

Present: Ld. Counsel Mr. Kailash Nath for the Financial Creditor.
Ld. Counsel Ms. Rithika Reddy for the Corporate Debtor.

It is stated by the FC that the matter has been settled and withdrawal memo has been e-filed. Let the physical copy of the withdrawal memo to be filed. **Matter is adjourned to 04.04.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)